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## IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 524/2022

## BOMBINATE TECHNOLOGIES PRIVATE LIMITED

..... Plaintiff

Through: Mr. Rohan Krishna Seth,

Adv.

versus

## KOO COIN AND OTHERS

..... Defendant

Through: Mr. Dveep Ahuja, Adv. for

D- 1.

Mr. Sunil Kumar Sethi, Adv.

for D- 2.

Mr. Mrinal Ojha, Ms. Debarshi Datta, Ms. Tanya Chaudhary and Ms. Nikita

Rathi, Advs. for D-4. Mr. Abhishek Singh, (G.P.)

**CORAM:** 

SIDHARTH MATHUR (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER 19.01.2024

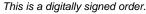
**%** 

The amended memo of parties as per order dated 21.11.2023 has come on record.

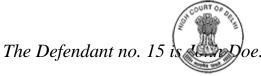
The service-affidavit filed vide diary no. 98415/24 shows that the defendant no. 2 was served via speed post on 13.01.2024, while defendant nos. 1 and 3 were served via e-mails on 15.01.2024. These defendants may now file the written statements in accordance with law, whereafter the replications be filed.

In the meantime, the plaintiff and defendants no. 1 to 4 shall also file the physical copies of their respective documents, if not already filed and the joint schedule of documents.

The opportunities of defendant no. 5 to 14 to file the written statements had already been closed. (See: order dated 15.03.2023)









List the matter for admission-denial and marking of exhibits qua defendant nos. 1 to 4 on **25.04.2024.** 

## SIDHARTH MATHUR (DHJS) JOINT REGISTRAR (JUDICIAL) JANUARY 19, 2024/jr

Click here to check corrigendum, if any